

No. 313/XXXVI(3)/2023/56(1)/2023
Dated Dehradun, September 15, 2023

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand Appropriation (Supplementary 2023-24) Act, 2023' (Act No. 17 of 2023).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 14th September, 2023.

**THE UTTARAKHAND APPROPRIATION (SUPPLEMENTARY 2023-2024)
 ACT, 2023**

(Act No. 17 of 2023)

An

Act

to provide for the authorisation of payment and appropriation of certain sums from and out of the Consolidated Fund of the State to the services for the financial years 2023-24 ending on the 31st day of March 2024.

Be it enacted by the Uttarakhand State Legislature in the Seventy Fourth Year of the Republic of India as follows-

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|-----------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Short title | 1. This Act may be called the Uttarakhand Appropriation (Supplementary 2023-2024) Act, 2023. |
| Issue of
Rs 113211204000
out of the
Consolidated Fund
of Uttarakhand to
meet certain excess
expenditure for the
year 2023-2024 | 2. From and out of the Consolidated Fund of Uttarakhand, there may be paid and applied sums not exceeding those specified in column-3 of the Schedule, amounting in the aggregate to the sums of Rs 113211204000 (Rs Eleven Thousand Three Hundred Twenty one Crore Twelve Lakh Four Thousand Only) towards defraying the several charges, which shall come in course of payment during the financial year 2023-24 ending on the 31 st day of March, 2024 in respect of the services and purposes specified in column-2 of the Schedule. |
| Appropriation | 3. The sums, authorised to be paid and applied from and out of the Consolidated Fund of Uttarakhand by this Act, shall be appropriated for the services and purposes, expressed in the Schedule in relation to the financial year 2023-24 ending on the 31 st day of March, 2024. |

THE SCHEDULE
Supplymentary Budget 2023-24
(See Section 2 and 3)

Grant	Services and Purpose	Sums not exceeding the following (In thousand)			
		Category	Voted by the Legislative Assembly	Charged upon Consolidated Fund of the State	Total
1	2	3			
02	Governor	Revenue:	0	1000	1000
03	Council of Ministers	Capital:	150000	0	150000
04	Judicial Administration	Revenue:	124868	190500	315368
05	Election	Revenue:	43060	0	43060
		Capital:	5000	0	5000
06	Revenue and General Administration	Revenue:	3254455	0	3254455
		Capital:	21600	0	21600
07	Finance, Taxes, Planning, Secretariat Miscellaneous Services	Revenue:	2090354	729620	2819974
		Capital:	7011417	4500000	52011417
08	Excise	Revenue:	25000	0	25000
09	Public Service Commission	Capital:	5955	0	5955
10	Police and Jail	Revenue:	360235	0	360235
		Capital:	300000	0	300000
11	Education, Sports, Youth Welfare and Culture	Revenue:	2432209	0	2432209
		Capital:	1380993	0	1380993
12	Medical and Family Welfare	Revenue:	5988123	0	5988123
		Capital:	2259773	0	2259773
13	Water Supply, Housing and Urban Development	Revenue:	2565884	0	2565884
		Capital:	13207545	0	13207545
14	Information	Revenue:	1330847	0	1330847
15	Welfare Schemes	Revenue:	1535000	0	1535000
		Capital:	1208520	0	1208520
16	Labour and Employment	Revenue:	824610	0	824610
		Capital:	70000	0	70000
17	Crop Husbandry and Reseach	Revenue:	60344	0	60344
		Capital:	124500	0	124500
18	Co-operative	Revenue:	327227	0	327227
		Capital:	30000	0	30000
19	Rural Development	Revenue:	3541193	0	3541193
		Capital:	169447	0	169447
20	Irrigation and Flood	Revenue:	55000	0	55000
		Capital:	85005	0	85005
21	Energy	Revenue:	5002	0	5002
		Capital:	500001	0	500001
22	Public Works	Revenue:	3000000	0	3000000
		Capital:	2565135	0	2565135
23	Industries	Revenue:	612006	0	612006
24	Transport	Revenue:	122500	0	122500
		Capital:	120000	0	120000
25	Food	Revenue:	2894300	0	2894300

THE SCHEDULE
Supplementary Budget 2023-24
(See Section 2 and 3)

Grant	Services and Purpose	Sums not exceeding the following (In thousand)			
		Category	Voted by the Legislative Assembly	Charged upon Consolidated Fund of the State	Total
1	2	3			
26	Tourism	Revenue:	100000	0	100000
27	Forest	Revenue:	1220205	0	1220205
		Capital:	39762	0	39762
28	Animal Husbandry	Revenue:	244003	0	244003
		Capital:	145000	0	145000
29	Horticulture Development	Revenue:	84120	0	84120
		Capital:	40000	0	40000
30	Welfare of Scheduled Castes	Revenue:	1214288	0	1214288
		Capital:	2611947	0	2611947
31	Welfare of Scheduled Tribes	Revenue:	333205	0	333205
		Capital:	850446	0	850446
	TOTAL	Revenue:	34388038	921120	35309158
	TOTAL	Capital:	32902046	45000000	77902046
	GRAND TOTAL		67290084	45921120	113211204

By Order,

SHAHANSHAH MUHAMMAD DILBER DANISH,
Secretary.

STATEMENT OF OBJECTS AND REASONS

Article 204 of the Constitution of India read with article 205 requires that an Appropriation Bill should be introduced in the State Legislative Assembly after the demands for Supplementary Grants have been voted by the Legislative Assembly.

The proposed Bill make provision for the appropriation from and out of the Consolidated Fund of Uttarakhand of all moneys required to meet the Supplementary Grants made as approved by the Uttarakhand Legislative Assembly and expenditure charged upon the Consolidated Fund of the State in respect of Financial Year 2023-2024.

Prem Chand Aggrawal
Finance Minister